## Abolition of Octroi

1284. SHRI RAJNI RANJAN SAHU: SHRI SHIV PRATAP MISHRA-

Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

- (a) whether Gvemment have advised the State to abolish octroi;
  - (b) if so, the details thereof; and
- (c) the reaction of each State Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN) (a) to (c) The levy of octroi is within the jurisdiction of the State Governmennts. The question relating to the abolition of octroi in different States had been considered by a Committee constituted by the Ministry of Urban Development in pursuance to a Resolution passed in one of the meeting of the Central Council for Local Government and Urban Development. The Committee in its report recommended octroi could be abolished in the smaller municipalities. A copy of the report has been, circulated to all the concerned State Governments.

So far, only 4 State Governments and one U. T. Admn. viz. Punjab, Jammu & Kashmir, Haryana, Goa and Pandicherry, have reacted in the matter. The response received from them is given in the Statement.

## Statement

The response received from jour State Governments and one U. T. Administration in respect of Octroi;

- 1. *PUNJAB*; They have intimated that they are considering replacement of octroi with a surcharge on Sales Tax.
- 2. JAMMU & KASHMIR They have intimated that they abolished octroi in 1987 and had set up a State Finance Commission to suggest ways and means for augment ing the resources of Local Bodies and to devise a formula for sharing resources between the State Government and the Local Bodies. National decision has yet been taken by the State Government on this report.
- 3 HARYANA; The State Government is not in a position to abolisr octroi at this stage.

- GOA. They have intimated that the question of abolition of octroi duty cannot be accepted as it is a very good source of income to the Local Bodies and if the same is abolished, the financial position of every Municipality will be very critical.
- 5. *PONDICHERRY*: intimated that as no alternative source for raising the revenue to compensate the loss once the octroi is abolished has been sighted. It is therefore too premature to think of abolition of octroi.

## **Eradication of corruption in Railways**

## 1285. DR. RATNAKAR PANDEY: SHRI BEKAL UTSAHI;

Will the Minister of RAILWAYS be pleased to state-.

- (a) whether Governent have chalked out any plan to eradicate corruption in the Railways; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) and (b) Yes, Sir. An Action Plan has been drawn up which is being acted upon. This calls for intensification of vigilance activities, especially in the following areas: -

- (1) Mass contact areas like booking, reservation, luggage/parcels, goods, and catering where public can be hurt/harassed.
- (2) Where there is possibility of large sums public money being misused/wasted, or leakage of revenue.
  - (3) Recruitment and selection of staff.

The activities comprise both preventive and punitive measures. The preventive measures include simplification/modification of rules /procedures (to prevent or reduce scope for information malpractices), gathering, identification of suspect persons & corruption-prone areas for maintaining watch periodic transfer of officers and staff on sensitive posts, premature retirement of officers/staff of suspect integrity, largescale education of staff supervisory officials and public and their involvement in vigilance and regular and frequent checks. Punitive measures include speedy investigations and disciplinary preeedings, and imposition of deterrent punishment in. proven cases of malpractices and corruption.

Regular and frequent liasion is maintained with the Central Bureau of investigation, who supplement the Railways' Vigilance Work.

भारतीय खाद्य निरम द्वारा विली में डब्लरोटी निर्माताओं को रियायती दर पर गेहं की आपूर्ति

1286. श्री राम जेठमलानी: क्या खाद्य और ना .रिक पति मंत्री यह बताने की कुपा करेंगे कि :

- (क) क्या यह सच है कि भारतीय खाद्य निगम ने दिल्ली में डबलरोटी निर्माताओं को 280/-हपये प्रति क्विटल की रियायती दर से गेहं की आपूर्ति करना वंद कर दिया है ;
- (ख) यदि हां, तो श्रव उन्हें किस दर पर गेहूं दिये जाने का विचार है;
- (ग) क्या उन्हें श्रपने उत्पादों का मूल्य बढ़ाने की अनुमति भी दे दी गई है? खाद्य ग्रीर ना रीक पर् मंत्री (श्री राव बीरेन्द्र सिंह): (क) जी, हां।
- (ख) भारतीय खाद्य निगम देश भर में सभी प्रयोक्ताओं अर्थात् रोलर पलोर मिलों, डबलरोटी निर्माताग्रों, ब्यापारियों, म्राटा चिक्कयों मौर राज्य की नियंत्रणाधीन एजेंसियों को 320/-रु प्रति क्विंटल की दर पर गेहूं बेच रहा है ; लेकिन इसमें दक्षिणी जीन शामिल नहीं है, जहां इस प्रयोजन के लिए गेहूं का मूल्य 330/-रु० प्रति क्विटल निर्घारित किया गया है।